CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 514/TL/2026

Subject : Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to grant of Transmission License to Vizag Power Transmission Limited.

Petitioner : Vizag Power Transmission Limited (VPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No. 515/AT/2026

Subject : Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Vizag Power Transmission Limited.

Petitioner : Vizag Power Transmission Limited

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **16.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Naresh Desai, VPTL
Shri Akshayvat Kislay, CTUIL
Shri Ritam Biswas, RECPDCL
Shri Shashank Singh, RECPDCL
Shri Hemant Singh, Advocate, Vizag Data Centre
Ms. Nehul Sharma, Vizag Data Centre
Shri Harshit Singh, Advocate, Vizag Data Centre
Ms. Pragya Gupta, Advocate, Vizag Data Centre
Shri Devyanshu Sharma, Advocate, Vizag Data Centre

Record of Proceedings

At the outset, the representative of the Petitioner, VPTL, submitted that in compliance with the directions issued vide the Record of Proceedings dated 29.9.2026, the Petitioner impleaded the concerned Bulk Consumers as Respondents and filed the amended memo of parties vide affidavit dated 9.10.2026. The

representative further submitted that CTUIL had also filed its recommendations under Section 15(4) of the Act for granting the Petitioner a transmission licence for implementation of the Project. Accordingly, the Petitioner's representative requested that the matters be reserved for orders.

2. In response to the Commission's query regarding non-compliance with the directions issued *vide* the Record of Proceedings dated 29.9.2026, i.e., to place on affidavit the minutes of the 49th CMETS-SR meeting dated 24.8.2026, the representative of the Respondent, CTUIL, submitted that the minutes of the said meeting had not yet been issued. Accordingly, CTUIL sought an additional 10 days to place the minutes on record upon their issuance.

3. The learned counsel entered appearance on behalf of the newly impleaded bulk consumers, Respondent Nos. 15 to 17.

4. Considering the above submissions, the Commission deems it appropriate to grant the Respondent, CTUIL, an additional period of ten days to place on record, on an affidavit, the minutes of the 49th CMETS-SR meeting dated 24.8.2026, upon their issuance.

5. The Petitions will be listed for hearing on **10.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)